

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 201
TA (IBC)- 40(PB)/2022

IN THE MATTER OF:

Bank of Baroda
Vs.
Raj Kumar Rathi

.... Petitioner/Applicant
.... Respondent

Order under Rule 16(d) NCLT , 2016

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : None
For the Respondent : Adv. Raghav

ORDER

None appeared for Bank of Baroda when the matter was taken up through physical as well as virtual mode. Mr. Raghav, Ld. Counsel for Respondent appeared physically. List the matter again on 28.04.2023 for physical hearing.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

13.03.2023
Lalit Verma